NATIONAL COMPANY LAW TRIBUNAL **ITEM NO :1**
ALLAHABAD BENCH

IA NO. 73/2021 IN CP NO.(IB) 45/ALD/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY: NITIN JAIN & ANR. V/s RATANDEEP INFRASTRUCTURE PVT. LTD.

SECTION : 33(1) R/w 60(5) IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

RP IN PERSON : SH. ALOK KUMAR KUCHHAL

IA NO. 73/2021 IN CP NO.(IB) 45/ALD/2019

The matter was taken up today through Video Conferencing.

Heard Sh. Alok Kumar Kuchhal RP in person through video conferencing.

The present IA No. 73/2021 in CP No.(IB) 45/ALD/2019 has been filed under Section 33(1) R/w 60(5) IBC, praying for passing of the orders for liquidation of the Corporate Debtor i.e. Ratandeep Infrastructure Pvt. Ltd. and to confirm appointment and fee of Sh. Alok Kumar Kuchhal, the Resolution Professional as a Liquidator.

It is contended by Sh. Alok Kuchhal, RP states that the Resolution for liquidation has been passed by 100% voting share.

Let notice be issued to the Respondents by all modes, including the process of the Court, returnable at an early date.

Accordingly, put up in the week commencing 24th March, 2021 before the Regular Court/Video Conferencing.

Sd

Dated : 15.02.2021

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Typed by :
Kumud Narayan
(Private Secretary)